

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 539 of 2020

In the matter of:

Mr. S.V. Sunil Kumar Chowdary

....Appellant

Vs.

Corporation Bank, Hyderabad

....Respondent

Present:

**Appellant: Mr. Sushant Mahajan and Mr. Samar Bansal,
Advocates.**

Respondent: Ms. Ekta Chaudhury, Advocate.

ORDER
(Through Virtual Mode)

17.07.2020: Mr. Samar Bansal, learned counsel for the Appellant submits that he has received the copy of reply-affidavit filed by the Respondent. Rejoinder, if any, may be filed within two weeks.

Mr. Samar Bansal, learned counsel for the Appellant further submits that two applications are pending consideration before the Adjudicating Authority (National Company Law Tribunal), Hyderabad Bench, Hyderabad in which the hearing is fixed on 23rd July, 2020 and the disposal of such applications will have a bearing on the instant appeal as the order impugned in this appeal is without jurisdiction.

In view of the same, we direct that the Adjudicating Authority may hear the applications but not pass any orders thereon.

Contd/-.....

List the appeal 'for admission (after notice)' on 7th August, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g